GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2565

TO BE ANSWERED ON THE 5TH AUGUST, 2025/ SARVANA 14, 1947 (SAKA)

INITIATIVE TO COMBAT CYBER CRIME AND DIGITAL FRAUD

†2565.   SHRI SUKHJINDER SINGH RANDHAWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has started any initiative to combat cyber crime and digital fraud;

(b) if so, the details thereof;

(c) whether cyber crime complaints are not registered and the responsibility often shifted from one department to another as well as filing of complaints is also very complicated; and

(d) the steps proposed to be taken by the Government to promptly address cyber crime and take swift action against offenders?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)

(a) to (d): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime and registration of complaints, their conversion into FIRs and subsequent action there on through their Law Enforcement Agencies (LEAs). The Central Government supplements the

initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.

ii. The 'National Cyber Crime Reporting Portal' (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents with ease pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal are automatically routed to concerned State/UT Law Enforcement Agencies.

iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, financial amount of more than Rs. 5,489 Crore has been saved in more than 17.82 lakh

Complaints so far. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

iv.   A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.

v.   So far, more than 9.42 lakhs SIM cards and 2,63,348 IMEIs as reported by Police authorities have been blocked by Government of India.

vi.   I4C, MHA is regularly organising 'State Connect', 'Thana Connect' and Peer learning session to share best practices, enhance capacity building, etc.

vii.   The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. So far, National Cyber Forensics Laboratory (Investigation) has provided its services to State/UT LEAs in around 12,460 cases pertaining to cyber crimes.

viii.   The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police

officers/ judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. More than 1,05,796 Police Officers from States/UTs are registered and more than 82,704 Certificates issued through the portal.

ix. Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 12,987 accused, 1,51,984 linkages and 70,584 Cyber Investigation assistance request.

x. The Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in Delhi Metros, use of social media influencers to create special posts, campaign through Prasar Bharti and electronic media, special programme on Aakashvani and participated in Raahgiri Function at Connaught Place, New Delhi on

27.10.2024. The Hon'ble Prime Minister spoke about digital arrests during the episode "Mann Ki Baat" on 27.10.2024 and apprised the citizens of India.

xi.   To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, Caller Tune Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh Mela 2025, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.

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